

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL No. 78 of 2014**

**Dated : 17<sup>th</sup> April, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s A.D. Hydro Power Ltd. .... Appellant(s)  
Versus  
Central Electricity Regulatory  
Commission ..... Respondent(s)**

**Counsel for the Appellant(s): Ms. Seema Jain  
Mr. Dushyant K. Mahant**

**ORDER**

We entertain a doubt with regard to the maintainability of this Appeal. However, we want to hear the Central Commission with regard to this aspect.

Therefore, issue notice to the Central Commission returnable on 05.05.2014. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Post the matter on **05.05.2014.**

**(Rakesh Nath)  
Technical Member  
ts/js**

**(Justice M. Karpaga Vinayagam)  
Chairperson**